

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3235 of 2020

Dilip Kumar Yadav

.....

Petitioner

Vs.

The State of Jharkhand

....

Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Randhir Kumar, Advocate

For the State : Mr. Suraj Verma, A.P.P.

Order No. 02

Dated 09th September, 2020

Heard the learned counsel for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioner apprehends his arrest in connection with Balumath P.S. Case No. 252 of 2019, pending before the court of learned CJM, Latehar.

The petitioner had come for verification of the documents of the truck. When the guard said that they will get the documents verified, the petitioner had snatched the papers and drove away with the truck. It has further been alleged that the truck was suspected to be loaded with illegal coal.

Although learned counsel for the petitioner has stated that that the petitioner is the owner of the truck who was having the valid documents, but considering the fact that he had snatched the documents from the hands of the guard and fled away with the truck loaded with coal, I am not inclined to grant anticipatory bail to the petitioner. This anticipatory bail application accordingly stands rejected.

(RONGON MUKHOPADHYAY,J.)